

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01386/2019**

**Dated Thursday the 7<sup>th</sup> day of November Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)**

Venugopal.M  
S/o Late A.Muniappa Mudaliar  
Aged 64 years,  
Plot No. 5, IV Cross,  
Anand Nagar,  
Nainar Mandapam,  
Puducherry – 605 004. ....Applicant

By Advocate M/s. Giridhar & Sai

Vs

1. Union of India,  
Rep. by the Secretary to Government of India,  
Ministry of Health and Family Welfare Services,  
Nirman Bhavan, New Delhi – 110 001.

2. The Director General of Health Services,  
Nirman Bhavan,  
New Delhi – 110 001.

3. The Director,  
JIPMER,  
Danvantri Nagar,  
Pondicherry - 605 006. ....Respondents

By Advocate Mr. M. T. Arunan (R3)

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the respondents to pass detailed orders on the representations of the applicant dated March 2017 and 07.09.2019 by granting 1<sup>st</sup> financial up-gradation under the ACP Scheme w.e.f 11.09.1997 (taking into consideration the applicant's date of entry in service as 09.05.1985) to the scale of pay of Rs.10,000- 15,200/- with arrears of pay and allowances; consequential re-fixation of pay pursuant to 6<sup>th</sup> pay commission w.e.f 01.01.2006 in the pay band of Rs.15600-39100 with grade pay of Rs 6600/- with arrears of pay and allowances; 2<sup>nd</sup> financial up-gradation under the MACP scheme w.e.f 01.01.2006 (20 years of service taking into account the date of entry in service as 09.05.1985) to the grade pay of Rs 7600/- with arrears of pay and allowances; consequential re-fixation of pension w.e.f 06.12.2010 (date of voluntary retirement) with arrears of pension, and all other consequential benefits within the time limit stipulated by this Hon'ble Court and to pass such further and other orders as may be deemed fit and proper and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant had made a representation dt. 07.09.2019 with regard to his grievance which is still pending for consideration. It is submitted that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. M. T. Arunan takes notice for the respondent R3.
4. In view of the limited relief sought, the competent authority is directed to consider the representation of the applicant dt. 07.09.2019 (Annexure A14) in accordance with law and on the basis of relevant rules and regulations and pass

a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(P. Madhavan)**  
**Member(J)**  
**07.11.2019**

SKSI